Shri Madhuryya Haldar had been arrested. About Mr. Haldar you read the telegram this morning. According to the newspapers all the others also were arrested on the 12th. Today is 13th. No intimation has been given. There may be something wrong in the telegram but they have to inform the Speaker immediately.

MR. DEPUTY-SPEAKER: What new thing are you saying?

SHRI S. M. BANERJEE: Nothing new. I am talking about the rules.

MR. DEPUTY-SPEAKER: I am also talking about the rules. I have said that the statement made by the hon. Member, if it was true, I think in my opinion it constitutes a breach of privilege of the House. But before coming to any conclusion, let us look into the facts and find out.... (*Interruptions*) I am told just now that there is another telegram which has come and I shall read out as it is: "Shri Dinesh Joarder a Member of Parliament, Malad offered Satyagraha today in the court of sub divisional judicial magistrate, Malad and courted arrest. He was fined Rs. 2/-, in default simple imprisonment for a day. He preferred imprisonment— District Magistrate, Malad, West Bengal."..... (*Interruptions*).

SHRI DASARATHA DEB (Tripura East): He has been beaten seriously and he got injury; he was beaten by the police and the Congress goondas. 40,000 persons were arrested.

MR. DEPUTY-SPEAKER: Order, order. The House stands adjourned to meet again at 2.30 p.m.

**13.35 hrs.**

***The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.***

---

*The Lok Sabha re-assembled after Lunch at thirty-five minutes past Fourteen of the Clock*

[MR. DEPUTY-SPEAKER *in the Chair*]

## AUTHORISED TRANSLATIONS (CENTRAL LAWS) BILL

MR. DEPUTY-SPEAKER: The House will now take up the Authorised Translations (Central Laws) Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to move:

> "That the Bill to provide for authorised translations of Central Laws in certain languages, as passed by Rajya Sabha, be taken into consideration."

Article 345 of the Constitution empowers the Legislature of a State to adopt any one or more of the languages or Hindi for use in the State as its official language. Most of the States have already adopted their own official language. These languages are used not only for State official purposes but also in varying degrees in the subordinate courts. It will, therefore, be useful if authorised translations of the Central laws in the State official languages are available. This work is at present entrusted to the Official Languages Legislative Commission functioning in the Ministry of Law, Justice and Company Affairs. In accordance with the existing arrangements, the translation in a State official language is prepared by or under the auspices of the Government of the State concerned, and finalized by the Official Languages Legislative Commission, in consultation with the translating authority. Some progress has already been made in this regard However, since there is no legal provision for authorising the publication of the Central Acts in regional languages, such translations have no legal status and, therefore, their utility is also limited. The

[Shri F. H. Mohsin]

Bill seeks to give legal status to these translations.

I commend the Bill, as already passed by the Rajya Sabha, for the consideration of the House.

MR. DEPUTY-SPEAKER: Motion moved:

> "That the Bill to provide for authorised translations of Central Laws in certain languages, as passed by Rajya Sabha, be taken into consideration."

*SHRI S. A. MURUGANANTHAM: (Tirunelveli): Mr. Deputy Speaker, Sir, I would like to say a few words on the Authorised Translations (Central Laws) Bill. Looking purely from the legal angle every citizen of India is supposed to know the provisions of the various laws of our country. But how can one expect that the citizen should know the laws of the land when such laws are only either in English or in Hindi? This impossible position naturally takes us to the need for having authorised translation in the various regional languages of the country of the Central and State Acts. In view of this as the Government has brought this Bill which provides for legal status to the approved translation of the Central Acts, I welcome this Bill. At the same time, I have to refer to certain aspects of this problem.

From our past experience it is our feeling that the Central Government rest content with enacting various laws through this Parliament. It is our unhappy experience that those laws which are enacted by the Parliament are not implemented with the necessary vigour that one should expect from the Central Government. I cannot but deplore this indifference on the part of the Central Government in the matter of implementing and enforcing the various provisions of the Act and passed by this Parliament.

Sir, I would like to point out that the majority of the Central Acts have not been translated in the regional languages. The moment I say this I do know that the hon. Minister would immediately reply that this is the responsibility of the State Governments concerned. I would only like to tell him that it is not enough to say that this is a matter which primarily concerns the State Government and I would appeal to him that the Central Government and the hon. Minister must take necessary interest and action in ensuring that the Central Acts are translated into various regional languages as early as possible.

Sir, you would be surprised to know that even the Constitution of India has not been translated in very many regional languages. We are told that it will soon be translated in Melayalam. It is also said that the translation of the Constitution in Gujarati, Marathi, Oriya, Punjabi and Telugu are under print. It has also been stated that translation of the Constitution in Assamese, Kannada and Tamil have been completed and that in Bengali and Urdu the translation will soon be completed. I am giving this information on the basis of the Information contained in the Annual Report of the Ministry of Law and Justice. This is the fate of the Constitution of India which talks of the Fundamental Rights that are available to the ordinary citizens of our country. If this is the fate of the Constitution itself one can imagine what would be the condition of the other Central Laws. It is indeed shameful that the Government has failed even in this elementary duty of informing the citizens of the country the basic fundamental and costitutional rights that he enjoys under the Constitution in the languages that he knows.

Sir, there is a Commission under the Central Government which is called the Official Languages (Legislative) Commission and it has been

*The original speech was delivered in Tamil.

functioning for the past 12 years. A demand of 28 lakhs of rupees was made from the Parliament in the 1973-74 budget to cover the expenditure of this Commission. During the last 12 years an amount of Rs. 3 crores or more has been spent on this Commission. Let us look at the record of achievements of this Commission. Sir, the Commission was expected to approve translations and also translate Central Acts, Ordinances, Regulations, Rules and Orders in Hindi and other regional languages. We have innumerable Acts in our country but so far only 237 Acts have been translated and published in Hindi. We also know that the number of Ordinances promulgated by the Central Government runs into hundreds and you will be shocked to know Sir, that this Commission could translate only 4 such Ordinnces in Hindi.

Sir, in the Central Government there exists a Hindi Cell which is attached to each Ministry for the purpose of translating the enactments concerning that Ministry. There is also a Hindi Officer in each Ministry. In spite of this paraphernalia only 237 Acts and 4 Ordinances have been translated into the official language Hindi. If this is the dismal state of Hindi one shudders to think of the position that would be in the case of regional languages.

During the last several years Commtssioner of Scheduled Castes and Schedule Tribes has been recommending in his Annual Reports that the translation of the Untouchability Offences Act in the regional languages should be kept in all the Police Stations. It is unfortunate that so far this Act has not even been translated into Hindi not to talk of the regional languages.

Sir, let me refer to the statistics of the Central Acts that have been translated into the various regional languages. In Urdu the number is 17, in Assamese 4 Acts and in Oriya it is 51. The number in Marathi is 8. Even for these translations the Official Languages (Ligislative) Commission has given only its approval; the translations are yet to be printed.

It appears that the Central Government have requested the State Government to give priority to 40 important Central Acts for translation into the regional languges. I would like the hon. Minister to place before the House the statistics relating to the number of Acts out of these which have been translated and in what languages.

In order to improve and accelerate the pace of translation of the Central Acts into regional languages a conference of Law Secretaries of the country was held in January 1973 in New Delhi. I would like to know from the hon. Minister as to the important recommendations that were made by this Conference and the decisions and steps taken by the Government on those recommendations.

Lastly Sir, I would like to submit that at least the Constitution should be translated in all the regional languages in the quickest possible time. I would emphasise in paricular that the Constitution should be translated into Tamil at the earliest possible time. As you know Sir, Tamil is not only an Indian language but also second official language in countries like Sri Lanka, Singapore, Malasiya and Burma. Indeed Tamil is an international language. It is therefore all the more necessary that the constitution of India at least should be translated in Tamil.

With this appeal, Sir, I conclude.

SHRI N. TOMBI SINGH (Inner Manipur): Mr. Deputy-Speaker, Sir, while supporting this Bill, I would like to make a few observations. Here, Clause 2 mentions translation of Central laws 'in any language mentioned in the Eighth Schedule of the Constitution'. I am in agreement with the views expressed by my hon.

[Shri N. Tombi Singh]

friend who spoke before me that the speed in the translation of the Central laws must be quickened.

Then, side by side with that, I would like to draw the attention of the Government to certain linguistic groups whose languages are not in the Eighth Schedule but who form a very substantial section of our population. If the intention or purpose of this Bill is to serve the people and to see that the knowledge of laws reaches the people living in areas which are farflung and, therefore, inhabited by linguistic minority groups, I would plead with all the emphasis at my command that the translations should be also in such other languages which are recognised and approved by the Sahitya Academy, though not in the Eighth Schedule, so that we shall be able to cover more population. I do not know why the translation should be confined to only the languages in the Eighth Schedule. So far as the State Official Languages are concerned, the State Governments are taking care of them.—I wish there were speedier translation of both State and Central laws at the State level too. But then there are certain languages. Particular mention may be made of the language of my State, i.e., Manipuri. This has been recognised as one of the modern Indian languages by the Sahitya Academy, and there has been a consistent demand for inclusion of it in the Eighth Schedule. That has not been done. Pending such inclusion, pending the decision of Parliament to include this language and such other languages which have been having such status in the Eighth Schedule, why not Government make a start by encouraging their being used in such spheres? That way, we shall not only be satisfying the legitimate aspirations of such people but shall also be performing a very objective duty to the people. These days legal knowledge is confined to cities and suburban areas because people there happen to be more educated. Again, when we see the areas dominated by such people whose languages are not in the Eighth Schedule, nor in the list of Sahitya Academy languages, we find that these people are suffering from different kinds of obstacles. If the Government of India actually mean to help people know more of law, then we should not confine this provision to the Eighth Schedule languages only but should cover more languages. In the All India Radio, for instance, the Government of India is doing a very good job by encouraging the regional languages which are not in the Eighth Schedule. They are known as languages of the stations and this is really giving them an effective voice. Why should we not in this sphere too follow the same example and encourage them? I would particularly plead such a privilege and such an opportunity, rather such a status for languages like my own, namely, Manipuri, which is developed like any other languages and which is consistently claiming a status in the Eighth Schedule and it should be included in this and the Government of India should include such languages in this. Then, I think, the measure will be more welcome.

With these few words, I support this Bill.

**डा० लक्ष्मी नारायण पांडेय** (मंदसौर) : उपाध्यक्ष महोदय, यद्यपि देखने में यह विधेयक बहुत छोटा सा है लेकिन अपने आप में इसका बहुत महत्व है । जैसा कि मंत्री महोदय ने उद्देश्य और कारणों में इसका विवरण दिया है जितने भी हमारे केन्द्रीय रूल्स या नियम बनते हैं अथवा आदेश जारी होते हैं उन सब का अनुवाद राज्यों की भाषाओं में, जिन-जिन राज्यों ने जिन-जिन भाषाओं को अपनी राज्य भाषा के रूप में अंगीकृत किया हुआ है उन सभी में अधिकृत रूप में प्राप्त हो सके और उसको विधि के रूप में मान्यता प्राप्त हो इसलिए इस प्रकार का यह विधेयक यहां पर लाया गया है । जैसा कि मंत्री महोदय ने बताया यद्यपि वे राज्य अपनी-अपनी राज भाषा में उस प्रकार

के अधिनियम और नियम तैयार करते हैं लेकिन वे अधिकृत विधान माने नहीं जा सकते और हमारे द्वारा जो केन्द्रीय अनुवाद होते हैं उन अनुवादों को भी अगर इस तरह का विधेयक नहीं लाते हैं तो वह भी एथोराइज्ड या प्राधिकृत अनुवाद नहीं कहे जा सकते हैं। वह प्राधिकृत अनुवाद कहे जा सकें इस के लिए यह विधेयक लाने की आवश्यकता पड़ी।

मुझे अत्यंत आश्चर्य है कि हमारे संविधान के अनुच्छेद 8 में 15 भाषाओं को अधिकृत भाषाओं के रूप में मान्यता दी है। लेकिन वित्तीय ज्ञापन के पैराग्राफ तीन में उन्होंने बताया है कि 11 भाषाओं में वह अनुवाद करेंगे। चार भाषा उन्होंने छोड़ी हैं। मैं जानना चाहूंगा कि अखिर वह चार भाषाएं जो छोड़ी है वह क्यों छोड़ी हैं? उन में अनुवाद करने की आवश्यकता है या नहीं? यदि नहीं है तो मंत्री महोदय बताएं कि वह आवश्यकता क्यों नहीं है?

मंत्री महोदय ने यह भी अपने वित्तीय ज्ञापन में दिया है कि एक व्यवस्था तो राज्य सरकारों की अपनी है जो इस प्रकार के अधिनियमों, नियमों आदि का अनुवाद अपने-अपने राज्य क्षेत्र में करती है और उस के बाद एक हमारी केन्द्रीय संस्था. केन्द्रीय एजंसी भी इस प्रकार की होगी जो इस तरह के अधिनियमों, नियमों और उपनियमों के अनुवाद को देखेगी और उसके बाद उसको वह फाइनल एप्रूवल करेगी। उस को अन्तिम रूप वह प्रदान करेगी। तो क्या इस प्रकार की व्यवस्था नहीं हो सकती जिस में यह दोहरी व्यवस्था न हो कि राज्य में अलग हो और केन्द्र में अलग हो? यदि हम केन्द्रीय स्तर पर ही इस तरह के अनुवाद करें और केन्द्रीय स्तर पर किए गए अनुवाद ही अधिकृत अनुवाद माने जायं और फिर वह राज्यों को भेज दिए जायं तो मैं समझता हूं कि दोहरी व्यवस्था की आवश्यकता नहीं होगी कि राज्य सरकार अपने यहां पर करे और उसको आप यहां फाइनल अप्रूवल दें। यदि फाइनल अप्रूवल देने वाली केन्द्रीय एजंसी है तो फिर राज्य सरकार के द्वारा इस प्रकार की व्यवस्था करने की कोई आवश्यकता नहीं है। यह कार्य का डुप्लीकेशन होगा। दोहरी व्यवस्था होगी। मंत्री महोदय इस को भी स्पष्ट करने की कृपा करेंगे।

जैसा कि मुझे ज्ञात है मंत्री महोदय ने दूसरे सदन में इस प्रकार की चर्चा की थी कि अब तक हिन्दी में जिन अध्यादेशों, नियमों, उपनियमों आदि का रूपान्तर किया गया है पिछले दो तीन वर्षों में उन की संख्या बहुत थोड़ी है। बहुत सारे अध्यादेश, नियम, उप-नियम आदि हैं जिन का अभी तक हिन्दी में भी अनुवाद नहीं हुआ है जिन का अनुवाद होना अत्यावश्यक था तो मेरी समझ में नहीं आता कि आप 11 अन्य भाषाओं में करने जा रहे हैं, अगर यही गति उस की रही और आप की चाल यही रही तो 11 अन्य भाषाओं में कब तक आप अनुवाद करा पाऐंगे यद्यपि 15 में होना चाहिए था? यदि इस गति से आप चले जिस में पिछले तीन चार वर्षों में जितने अध्यादेश, नियम, उप-नियम आदि निकले हैं उन का हिन्दी में भी अनुवाद नहीं करा सके हैं तो मुझे समझ में नहीं आता है कि आखिर दूसरी भाषा में किस गति से आप अनुवाद करा पाऐंगे? जो आज हमारे अध्यादेश, नियम, उपनियम आदि निकल रहे हैं उन का अनुवाद हमें दस वर्ष बाद उपलब्ध होगा या पांच वर्ष बाद उपलब्ध होगा? इसकी भी कोई गारन्टी होनी चाहिए, इसके लिए भी कोई समय निश्चित होना चाहिए कि इतने समय में हम निश्चित रूप में इन का अनुवाद उपलब्ध करा सकेंगे। मैं चाहूंगा कि इस बारे में कोई सीमा निश्चित की जाये।

मंत्री महोदय ने बताया वित्तीय ज्ञापन में कि बहुत सारे खर्चे की इस के

[डा० लक्ष्मी नारायण पांडये]

लिए आवश्यकता नहीं पड़ेगी, यहां पर कोई अनुवर्ती व्यय होगा नहीं, लेकिन मेरी समझ में नहीं आता कि अनुवर्ती व्यय क्यों नहीं होगा ? अनुवर्ती व्यय भी होगा और आवर्ती भी । रेकरिंग और नान-रेकरिंग एक्सपेंडीचर दोनों होगा क्यों कि परमानेन्ट स्टाफ आप को इस के लिए रखना है । जब तक परमानेन्ट काम करने वाले, स्थायी रूप से काम करने वाले नहीं होंगे तब तक यह काम नहीं चलेगा, इस लिए इस में दोनों प्रकार के एक्सपेन्सेज की आवश्यकता है, एक प्रकार के एक्सपेन्सेज से आप इस को मीट-आउट नहीं कर सकते ।

संविधान की धारा 343 से 351 में जो बातें दर्शाई गई हैं —उसमें 343 (1) में लिखा है कि संघ की आफीशियल लेंगवेज देवनागरी लिपि में हिन्दी होगी, परन्तु 23 वर्षों से उस की आप ने यह दशा बना रखी है कि उस भाषा में अनुवाद भी उपलब्ध नहीं हैं । हम चाहते हैं कि सब में सोमनस्य बढ़े, सब राज्यों में एक दूसरे की भाषा के प्रति प्रेम हो, लेकिन हिन्दी को जो दर्जा मिलना चाहिए, वह उसे अवश्य दिया जाय । धारा 351 में कहा गया है कि हिन्दी को धीरे-धीरे प्रोत्साहन दिया जायेगा, लेकिन वह प्रोत्साहन भी इस समय हिन्दी को नहीं दिया जा रहा है ।

एक बात मैं विशेष रूप से कहना चाहता हूं—जब हम हिन्दी में अनुवाद करते हैं तो कहा जाता है कि उस की शब्दावली नहीं है, बहुत से वैज्ञानिक शब्दों का जो शब्द कोष होना चाहिए, वह तैयार नहीं है । जब इस प्रकार की कठिनाई हिन्दी के सम्बन्ध में आ रही है तो दूसरी भाषाओं में भी इस प्रकार की कठिनाई का होना स्वाभाविक है किन्तु मेरा निवेदन है कि हिन्दी में पर्याप्त शब्द भण्डार हैं, पूरी क्षमता है । मंत्री महोदय कहते हैं कि इस में ज्यादा व्यय की आवश्यकता नहीं है लेकिन मैं यह समझता हूं कि यदि आप इस काम को सभी भाषाओं में करना चाहते हैं तो इतने व्यय से काम नहीं चलेगा, इस के लिए आप को पूरा स्टाफ रखना चाहिए, उस के लिए अनुकूल एजेंसी और कार्य करने वालों की व्यवस्था होनी चाहिए । यदि आप इस प्रकार की व्यस्वस्था के द्वारा काम करेंगे तब आप को इस प्रकार का विधेयक लाना युक्तिसंगत होगा ।

संविधान की धारा 346 में बतलाया गया है कि संचार का माध्यम राज्य भाषा होगी और राजभाषा हिन्दी है और हिन्दी की जो दशा है, वह आप के सामने है मैं पुनः कहूंगा कि हम उस को उसका उचित दर्जा दिलाने में भी असमर्थ रहे हैं तो फिर इस अनुवाद के बारे में क्या स्थिति होगी । मैं समझता हूं कि यह काम बहुत कठिन होगा । मैं चाहता हूं कि आप स्पष्ट करें कि यह जो दोहरी व्यवस्था की गई है इस की आवश्यकता क्यों पड़ी ? इतना समय बीत जाने के बाद भी हिन्दी में अनुवाद उपलब्ध नहीं हो रहे हैं, इस तरफ विशेष ध्यान देना चाहिये तथा इस बात का प्रयत्न करना चाहिये कि अन्य भाषाओं में भी अनुवाद शीघ्र से शीघ्र उपलब्ध हो सकें । आज तो हमारे संविधान का भी अधिकृत अनुवाद प्राप्त नहीं है ।

एक बात और कहना चाहता हूं—आप 11 भाषाओं के स्थान पर 15 भाषाओं में अनुवाद उपलब्ध करा सकें तो ज्यादा अच्छा होगा अथवा इस बारे में स्थिति स्पष्ट करें ।

**श्री डी० एम० तिवारी** (गोपालगंज) : उपाध्यक्ष जी, इस सम्बन्ध में मेरा एक फण्डामेन्टल आब्जैक्शन है । इस राष्ट्र की लिंक-भाषा हिन्दी है और अंग्रेजी आफिशियल लैंग्वेज एक्ट के अनुसार सह-भाषा है । ऐसी स्थिति में जो मूल विधेयक आना चाहिये वह हिन्दी में आना चाहिये और उस का अनुवाद

अंग्रेजी में होना चाहिये और अन्य रीजनल भाषाओं में होना चाहिये। लेकिन यहां ऐसा हो रहा है कि मूल विधेयक अंग्रेजी में आता है और उस का अनुवाद हिन्दी में होता है। मेन-लिंक लैंग्वेज आफिशियल लैंग्वेज एक्ट के अनुसार हिन्दी को बनाया गया है, अंग्रेजी को सह-भाषा बनाया है और जब तक साउथ के लोग हिन्दी को समझ न सकें, या जब तक वे चाहें तब तक अंग्रेजी रहे। ऐसी स्थिति में मूल विधेयक हिन्दी में होना चाहिये और उस का अनुवाद अंग्रेजी में या अन्य राष्ट्रीय भाषाओं में हो . . .

श्री एस० एच० ओहलिन : हिन्दी में भी छपा है।

श्री डी० एन० तिवारी : इसी लिये मेरा आब्जेक्शन है। हिन्दी में मूल विधेयक आना चाहिये और अंग्रेजी में उस का अनुवाद छपना चाहिये। अंग्रेजी में बिल पास हो जाने के बाद हिन्दी में अनुवाद करेंगे—इसी बात से मुझे आपत्ति है। हो सकता है कि आप के पास हिन्दी के उतने एकसपर्ट न हों, लेकिन आप उस की व्यवस्था कर सकते हैं। जो टैक्नीकल शब्द हिन्दी में नहीं मिलते हैं आप उन को अंग्रेजी में हूबहू रख दीजिये, इस में मुझे कोई एतराज नहीं है, उस का एक्सप्लेनेशन दे कर उन शब्दों को रखा जा सकता है। . . .

एक माननीय सदस्य : हिन्दी इतनी कमजोर नहीं है कि शब्द नहीं मिल सकते।

श्री डी० एन० तिवारी : ऐसा कहा जाता है। लेकिन मैं तो यह कहता हूं कि उन अंग्रेजी शब्दों को ही शामिल कर दें हम उन को पचा जायेंगे, उस शब्द का एक्सप्लेनेशन दिया जाना चाहिये। लेकिन मुख्य विधेयक हिन्दी में होना चाहिये, अन्य भाषाओं में ट्रांस्लेशन होना चाहिये . . .

MR. DEPUTY-SPEAKER: I think there is nothing to bar it. You can bring the Bill either in Hindi or in English as you like. The question is of translating it from Hindi to other languages.

SHRI D. N. TIWARY: My main objection is that every Bill comes here in English. My submission is that, all the Bills should invariably come in Hindi, and there should be translation of them into Engish and other regional languages.

MR. DEPUTY-SPEAKER: There is nothing to bar it. If it comes in Hindi also, there is nothing to bar it.

एक माननीय सदस्य : इस में "बार" वाली बात नहीं है। उन का कहना है कि हिन्दी में ही आना चाहिये।

SHRI D. N. TIWARY: It should be obligatory on the Government....

MR. DEPUTY-SPEAKER: Government is welcome to come forward with a Bill in Hindi.

SHRI D. N. TIWARY: My point is that it should be obligatory on the Government to move these Bills in the House in Hindi, and they should be accompaned by English translations thereof.

MR. DEPUTY-SPEAKER: There is nothing to bar it. Let him now go on to the next point.

श्री डी० एन० तिवारी : दूसरी बात मैं यह निवेदन करना चाहता हूं कि ट्रांस्लेशन के सम्बन्ध में इस समय तक की जो आप की प्रगति है, वह नगण्य है, दो-चार-दस एक्टों का आप ने अभी तक ट्रांस्लेशन किया है, अभी बहुत से एक्ट ऐसे बाकी हैं, जिन का ट्रांस्लेशन अभी तक हो ही नहीं पाया है। जैसा अभी एक दोस्त ने कहा—अनटचेबिल्टी एक्ट का पालन इस लिये नहीं होता है कि उसका सम्बन्ध ज्यादातर रूरल एरियाज से है और चूंकि वह एक्ट अंग्रेजी में है इस लिए

[श्री डी० एन० तिवारी]

व उस को समझ नहीं पाते हैं। अंग्रेजी के पढ़े-लिखे कितने लोग हैं, 2-3 परसेन्ट से ज्यादा नहीं हैं जो उस को समझते हैं, यदि हिन्दी या दूसरी भाषाओं में वह विधेयक होता तो वे समझते और उस के मुताबिक पालन करने का प्रयत्न करते। लेकिन आज वे अन्धकार में हैं और उस पर आचरण नहीं कर सकते हैं, इसी लिये कभी-कभी उन पर केसेज भी चलते हैं। इस लिये ट्रांस्लेशन का काम जोर से होना चाहिये, जिस से तमाम एक्ट्स का तर्जुमा हिन्दी में उपलब्ध हो सके। आप विधेयक पास कर रहे हैं लेकिन इस को कब और कैसे लागू करेंगे, कितनी तीव्रता से लागू करेंगे इस की तरफ आप का ध्यान जाना चाहिये। 25-26 वर्षों में भी आप तमाम एक्ट्स का तर्जुमा हिन्दी में नहीं कर सके हैं—यह बड़ी अशोभनीय बात है। यदि इसी प्रगति से चले तो शायद कयामत तक भी हिन्दी में और दूसरी रीजनल भाषाओं में उन का तर्जुमा नहीं कर सकेंगे। इस लिये हमें इस काम में कुछ प्रगति लानी है और जल्दी से जल्दी इस को ठीक करना है।

*SHRI C. CHITTIBABU (Chingleput): Mr. Deputy Speaker, Sir, on behalf of my party the Dravida Munnetra Kazhagam, I rise to say a few words on The Authorised Translations (Central Laws) Bill which has been introduced by our hon. Deputy Minister of Home Affairs. This Bill seeks to provide for the authorised translations of the Central laws in the resional languages.

I am happy that at least after 25 years of our Independence the Central Government have come to realise the need for providing translations of central laws in regional languages by introducing this Bill. But my genuine apprehension is that it may take another 20 years for the Government to give effect to the provisions of this Bill. As you know, Sir, India is a multi-lingual country and 15 languages have been enumerated in our Constitution. I am grateful that at least after 25 years the Central Government have come to realise that the people of our country are not able to understand the central laws enacted in English or in Hindi. As the hon. Member, Shri Tiwari, who preceded me, pointed out, only about 2 per cent of the people of our country are in a position to understand the central Acts in English and this is the sorry state of affairs after 200 years of British rule in our country. We have the Congress Party's Government in our country for the past 25 years and there will be no wonder if it takes another 200 years for 2 per cent of our people to understand the Central Acts in Hindi in case the Government accept the suggestion made by the hon. Member of the ruling party who preceded me.

Sir, unless the people of our country get a sense of participation in the governance of the country, the tall talk about unity and integrity of the nation will not carry any conviction with them. When the central Acts are either in Hindi or in English, the people of our country who do not know either Hindi or English cannot get this sense of participation in the governance of the country, which is the cardinal principle of democracy. It is the primary requisite of a democratic Government to kindly the awareness of the people about the laws enacted by the Government for the well-being of the society as a whole. When the executive fiat is issued by the Central Government either in English or in Hindi, how can we expect the people not knowing both the languages to know that all the powers are concentrated in the hands of the Government of India and what the State Governments are demanding in the name of State autonomy is just the decentralisation of these powers. I am happy that this Bill will provide for the authorised translations of the central Acts in the regional languages which will enable

*The original speech was delivered in Tamil.

the people of the country to realise that the Central Government are empowered with much more authority they can lawfully and rightfully bear.

Sir, the Official Languages (Legislative) Commission has been functioning from 1961 under the Central Government. It cannot also be denied that crores of rupees have been spent on this Commission. It is really regrettable that the Constitution of our country embodying the Fundamental Rights and the Directive Principles of State Policy has not yet been brought out in the regional languages of the country. When the people do not know about their rights and obligations, how do you expect them to function within the four corners of the laws? To give you an example, Tamil is an international language. Tamil is the second State language in Sri Lanka, Singapore and Malaysia. When I visited Singapore some time back, I found that besides Tamil, Kannada, Malayalam, Telugu, Malay and Chinese are given equal importance in the scheme of administration. We have constitutionally recognised fifteen languages and not merely English and Hindi. Are there only Hindi-speaking people throughout the country that the laws in Hindi should be got enacted? India is a multilingual country with diverse cultures and traditions. If the Government at the Centre are determined to develop a sense of unity of the people of the country, then it should be the primary duty of the Government to ensure that all the languages of the country get equal importance. I hope that this Bill will pave the way for achieving that laudable objective.

**15 hrs.**

I would like to point out here that in 1962 when a Member belonging to my party the D.M.K. wanted to speak in Tamil, all the members of the ruling party opposed and did not permit him to speak in Tamil. After our strength in the Lok Sabha increased from 8 to 25, we wanted to exercise our right to speak in Tamil. Subsequently, Andhra Members, Kannada Members from Karnataka, Maharashtra Members, Kerala Members and Bengal Members wanted that they should be allowed to exercise their right of speaking in Telugu, Kannada, Marathi, Malayalam and Bengali respectively. Only after that, the former Speaker of Lok Sabha, Shri Sanjiva Reddy, conceded our rightful demand and introduced the simultaneous interpretation facility. This has enabled me to speak in Tamil today in this House. Thus, for the first time that the stand of Dravida Munnetra Kazhagam on the constitutional right of regional languages was vindicated. This has made the people of Tamil Nadu to understand that their language, Tamil, has got the rightful and lawful place at the all-India level. Only when the Constitution of the country is brought out in Tamil, they will further know what their rights and duties are and what they can expect from the Central Government and from the State Government.

I will give you another example also. Recently the price of petrol and kerosene had been increased steeply by the Central Government. The State Government is in the unhappy situation of implementing this decision of the Central Government. All the while, the people of the State do not know who has imposed this steep levy on Petrol and Kerosene. When the deed is done by the Central Government, the blame is borne by the State Government. The people do not know that the power to increase the price of petrol and kerosene vests with the Central Government and not with the State Government. Similarly, the Central Government may enact a draconian law and the State Government is directed to implement that law. As the people are not in a position to understand the implications of such laws for lack of authorised translations in regional languages, they are not able to understand even the basic premises of a law. The people will respect the

[Shri C. Chittibabu]

laws only when they understand them. I request the hon. Minister that he should take energetic steps to implement the provisions of this Bill expeditiously so that the people of the country get a sense of participation in the governance of the country.

Before I conclude, I would like to say that many crores of rupees are being spent for the development of Hindi. Even if one-tenth of that money is spent for the growth of all the regional languages of the country, there will be greater unity and integrity among the people of our country.

When the Central laws are translated into regional languages and when the people come to realise that almost all the conceivable powers are concentrated in the hands of the Central Government, that will be the second occasion when the stand of the D.M.K. on State autonomy will be vindicated.

In conclusion, I might say that the very introduction of this Bill after 25 years of Independence providing for authorised translations of Central laws has vindicated the stand of the Dravida Munnetra Kazhagam that all the languages of the country should get equal attention and not merely Hindi or English.

I would appeal to the hon. Minister that the pace of translating the central laws into regional languages should be accelerated.

With these few words, I thank you for giving me an opportunity to speak on this Bill.

**श्री मधु लिमये** : उपाध्यक्ष महोदय, हम लोगों के पास जो एजेन्डा पेपर, कार्य सूची सर्कुलेट की जाती है उसी क्रम में यहां पर बहस होनी चाहिये । बीच में एक इंडीस्ट्रियल डेवलपमेंट ऐंड रेगूलेशन अमेंडमेंट बिल लग गया । अब मैं देख रहा हूं वह आना चाहिये था लेकिन वह ऐजेन्डा से गायब हैं और यह बिल रख दिया गया हैं । अब हम लोगों को संशोधन देने में बड़ी तकलीफ होती हैं । अगर मनमाने ढंग से अजेन्डा को बदलने का अधिकार सरकार को देंगे तो हम लोगों को इस समय भी संशोधन देने का अधिकार आप को देना चाहिये ।

MR. DEPUTY-SPEAKER : The point is clear. I will look in to it.

**श्री मूल चन्द डागा** (पाली) : उपाध्यक्ष जी, अथौराइज्ड ट्रांसलेशन की जब बात कही जा रही हैं कि सेन्ट्रल लाज का स्टेट्स में ट्रांसलेशन किया जायेगा और उस को सेन्ट्रल गवर्नमेंट ऐप्रूव करेगी, तो यह तो दोहरी प्रथा हो जायेगी । राज्यों में तो इस प्रकार के अच्छे आदमी मिलते नहीं है, और आज कल जो हिन्दी में अनुवाद होता है वह सुलभ और सुन्दर भाषा में नहीं हो पाता और ऐसी भाषा नहीं होती जिसे लोग समझ सकें । फिर आप यह काम क्यों ऐसा कर रहे हैं । आप यह बतायें कि कितनी लिमिटेशन हैं ट्रांसलेशन की ? एक्ट में कोई लिमिटेशन नहीं हैं । रूल्स, रेगूलेशन्स, आर्डिनेंसेज और नोटिफिकेशन्स का ट्रांसलेशन कब होगा । जो रूल्स और रेगूलेशन्स बनते हैं वे यहां भी कई वर्षों के बाद रखे जाते हैं । अब आप एक अलग बात कर रहे हैं कि सेन्ट्रल गवर्नमेंट ट्रांसलेशन नहीं करेगी बल्कि तमिलनाड अपना ट्रांसलेशन करेगी, राजस्थान वाले अपना ट्रांसलेशन करेंगे और उस को सेन्ट्रल गवर्नमेंट एप्रूव करेगी । स्टेट का लजिस्लेशन भी बनता है, उस के अलावा जो सेन्ट्रल लजिस्लेशन बन रहा है उस कानून को ट्रांसलेट भी करने के लिये स्टेट को क्यों आप अधिकार दे रहे हैं, और यह जरूरत क्यों पैदा हुई ? इस का मतलब यह हुआ कि आप अपने खुद के कानून में प्रान्तीय भाषाओं को बढ़ावा नहीं देना चाहते । और प्रान्तीय भाषाओं को बढ़ावा देने के लिये आप को खुद ट्रांसलेशज

करना चाहिये। पहले हिन्दी में होना चाहिये मूल और उन का ट्रांसलेशन अंग्रेजी और दूसरी भाषाओं में होना चाहिये। लेकिन आप ऐसा नहीं कर रहे हैं। बिल, एक्ट और नोटिफिकेशन होते हैं अंग्रेजी में।

जितने ला कालेजेस हैं वहां पर रीजनल भाषा में पढ़ाई होनी चाहिये कानून की तब इस बात की इमपौर्टेन्स होगी। वहां तो पढ़ाई होती है अंग्रेजी में और कोर्टस में जजमेंट अंग्रेजी में होते हैं, रीजनल लैंगुएज में होते नहीं। फिर फायदा क्या? केवल औपचारिकता के नाते आप लोगों को खुश करने के लिये ट्रांसलेशन चाहते हैं, इससे कोई यथेष्ट लाभ होने वाला नहीं है। इसलिये मेरी मांग है कि पहले तो बिल में टाइम लिमिटेशन दीजिये कि इतने समय में ट्रांसलेशन होना चाहिये और दूसरे यह कि सेन्ट्रल लाज को सेन्ट्रल गवर्नमेंट ही ट्रांसलेट करेगी यह व्यवस्था होनी चाहिये।

**श्री मधु लिमये** (बांका) : उपाध्यक्ष महोदय, मुझे पता नहीं मंत्री महोदय मेरे मित्र जो सी० पी० आई० के बोले उनके भाषण का अनुवाद ठीक तरह सुन रहे थे कि नहीं। हमारे साथी ने बहुत अच्छी बातें अपने भाषण के दौरान में कही है वास्तव। में कानून बनना चाहिये था। तर्जुबे के काम को एक विशिष्ट अवधि में पूरा करने का कार्यक्रम बनाने के लिये। लेकिन इन्होंने कौन सा कानून हमारे सामने रखा है जो इनके अनुवाद बने हुये हैं उनको अधिकारिक रूप देना चाहते हैं। यानी हमेशा आप फौर्म के ऊपर जाते हैं, आशय की, सब्सटेंस की बात कभी नहीं करते हैं। जबकि कानून का आशय होना चाहिये कि अनुवाद के काम को पूरा करने के लिये कौन सी अवधि हम निर्धारित करने जा रहे हैं।

उपाध्यक्ष महोदय, मैं आप का ध्यान संविधान की धारा 351 की ओर खींचना चाहता हूं और जो मैं हिन्दी के बारे में कग वह अन्य लोक भाषाओं के बारे में भी कह रहा हूं ऐसा मानना चाहिये लेकिन चूंकि उसका अलग उल्लेख नहीं है संविधान में, इसलिऐ मैं केवल संविधान की धारा की बात कर रहा हूं। इसमें क्या कहा गया है :

> "It shall be the duty of the Union to promote the spread of the Hindi language, to develop it so that it may serve as a medium of expression for all the elements of the composite culture of India and to secure its enrichment by assimilating without interfering with its genius, the forms, style and expressions used in Hindustani and in other languages of India specified in the Eighth Schedule, and by drawing, whenever necessary or desirable, for its vocabulary, primarily on Sanskrit and secondarily on other languages."

उपाध्यक्ष महोदय, इसका वास्तव में यह मतलब है कि केन्द्र सरकार का यह दायित्व है कि सभी लोक भाषाओं का वह विकास करें। लेकिन हमारे देश में अभी कुछ ऐसे लोग हैं जो कहते हैं कि हिन्दी तमिल और दूसरी जो लोक भाषायें हैं, ये तो आदिवासी लोगों की, जंगली लोगों की भाषायें हैं। मैं भी उन्हीं अशिक्षित, निरक्षर जंगली और आदिवासी लोगों में से हूं कि जो लोक भाषा में बोलना चाहते हैं और उनका विकास भी तेजी से करवाना चाहते हैं। तो सबसे पहले मैं सरकार से यह जानना चाहूंगा कि अनुच्छेद 351 की मंशा की पूर्ति करने के लिये आपने क्या किया ? हमारे मित्र ने मूल्यांकन किया है कि बहुत ही कम कानूनों और अधिनियमों को आपने अनुवादित किया है, तो सबसे पहले मैं यह कहना चाहता हूं कि 351 धारा के तहत आपने अपनी जिम्मेदारी को नहीं निभाया।

इस साल आपने रजत जयन्ती मनायी 25 साल के बाद और संविधान अमल में आने के बाद 23 साल हो गये, आपने प्रमुख लोक भाषाओं में संविधान का अनुवाद करने का काम भी नहीं किया।

सरकार के द्वारा जो मर्दमशुमारी की जाती है उसमें बड़ा घपला हो रहा है। 1971 की जनगणना के कुछ आंकड़े और कुछ विशलेषण आये थे और उसमें यह कहा गया था, मैंने

[श्री मधु लिमये]

नवभारत टाइम्स और टाइम्स आफ इंडिया में पढ़ा है कि हिन्दी भाषा बोलने वालों की संख्या विगत 10 सालों में घट गयी है । तो एक यह नाटक किया जा रहा है । जो हिन्दी भाषी इलाके हैं वहां रहने वाले नागरिकों को सैन्सर के कर्मचारियों के द्वारा उकसाया जाता है कि आप अपनी भाषा का नाम उर्दू, हिन्दी या हिन्दुस्तानी न बोजिये, बल्कि कहिये कि हम मैथिल बोलते हैं भोजपुरी बोलते हैं । बिहारी क्या भाषा है, मेरी समझ में नहीं आया । यहां सभी लोगों की भाषा हिन्दी है मगर लोगों से लिखवाया जाता है कि हमारी भाषा बिहारी है । इसी तरह से राजस्थान, मध्य प्रदेश में अन्दर जो लोकल डायलेक्ट्स हैं, बोली भाषायें हैं, उनको ही लिखाने के लिये उकसाया जाता है । ताकि घुमा फिरा कर सैंसर करने वाले जो बड़े बड़े अधिकारी हैं, जो अंग्रेजी माध्यम के स्कूलों में पढ़कर बड़े बड़े अधिकारी बन जाते हैं, वे यह साबित करना चाहते हैं कि संविधान की आठंवी अनुसूची में जो भाषायें दी गयी हैं उन भाषाओं को बोलने वालों की संख्या घटती चली जा रही है । इस तरह बंगला, तमिल आदि के साथ खिलवाड़ की जा रही है और जिन भाषाओं का पिछले 200 वर्ष में विकास हुआ उनको खत्म करने की कोशिश कर रहे हैं, जो सर्वथा गलत है । मैं तमिल बनाम हिन्दी के झगड़े में नहीं जाता । आज लोक सभा में इन का भाषण सुन सकते हैं । आप जानते हैं 1967 में मैंने ही पहल की थी कि सबसे पहले दक्षिण की भाषाओं में अनुवाद का इंतजाम किया जाय । लेकिन बिगत चार साल में हम ने अन्य भाषाओं के अनुवाद के संबंध में, न सदन में और न बाहर कोई कार्यवाही नहीं की । अभी सेन्ट्रल हाल में अनुवाद का इंतजाम हो रहा है । मैं चाहूंगा कि राष्ट्रपति का अगला जब अभिभाषण होगा तो भारत की जितनी प्रमुख लोक भाषायें हैं उनमें एक साथ अनुवाद करने का इंतजाम उसमें होना चाहिये ।

उपाध्यक्ष महोदय, लोक भाषाओं को फैलाने के काम में अड़चन बतायी गयी कि क्या हिन्दी में, तमिल में वह क्षमता है जो अंग्रेजी में है ? तो मैं आपकी जानकारी के लिये कहना चाहता हूं कि 200, 225 साल पहले अंग्रेजी को भी स्वंय कई अंग्रेज लोग जंगली और आदि वासी भाषा मानते थे और सारा काम लैटिन भाषा के जरिये आक्सफोर्ड और कैम्ब्रिज में होता था । न्यूटन का भी जो प्रबन्ध आया है वह भी लैटिन में लिखा हुआ था और जो वकील लोग कहते हैं कि अंग्रेजी के बिना कानून का काम चल ही नहीं सकता तो 200 साल पहले इंगलैंड की अदालतों में लीगल फ्रांसीसी में काम होता था । लेकिन मेरे जैसे लोग वहां भी थे उन्होंने कहा कि नहीं हम अपनी अंग्रेजी भाषा में सारी कार्यवाही करेंगे, लीगल फ्रेंच और लैटिन की हमें कोई जरूरत नहीं है । तो यह जो हीनता की भावना से ग्रस्त हो गये हैं कि हमारी भाषाओं में वह शक्ति नहीं है और आधुनिक विषयों को अभिव्यक्त करने का काम इन भाषाओं के जरिये नहीं हो सकता ऐसे लोगों से मैं सहमत नहीं हूं ।

एक बात और आपकी जानकारी के लिये कहना चाहता हूं कि आजादी के पहले बड़ौदा रियासत के उच्च न्यायालय में निर्णय गुजराती भाषा में, ग्वालियर के उच्च न्यायालय में हिन्दी में और हैदराबाद के उच्च न्यायालय में उर्दू भाषा में निर्णय हुआ करते थे । तो 20, 25 साल पहले यह ताकत अगर उर्दू, हिन्दी और गुजराती में थी तब से तो 20, 25 साल के बाद इनकी ताकत और बढ़नी चाहिये थी और अगर नहीं बढ़ी है तो इसके लिये सबसे बड़ा दायित्व सरकार का है और दूसरी जिम्मेदारी यह जो ऊंचे वर्ग का नेतृत्व हमारे देश पर छा गया है उसकी है ।

जहां तक इस भाषा को और दूसरी लोक भाषाओं को बढ़ाने का सवाल है, बगल में बांगला देश है वह अपना संविधान बंगला में बना सकता है, लेकिन पश्चिमी बंगाल अपने कार्यवाही बंगला भाषा में नही कर सकता । कलकत्ता का हाई कोर्ट बंगला भाषा में फैसले नहीं दे सकता । इंडोनेशिया का विस्तार तीन हजार मील में है,

उसकी एक भाषा कैसे बन गई ? आजादी जब उन्होंने हासिल की तो उन्होंने संकल्प किया कि हम हिन्देशिया की एक भाषा बनायेंगे, और तीन हजार मील तक जिस देश का विस्तार है उस देश ने संकल्प की शक्ति के आधार पर एक भाषा बनाने का काम किया ।

इस देश में एक भाषा तो नहीं चल सकती यह मैं जानता हूं क्योंकि हिन्दी से भी तमिल पुरानी है । तो तमिल बंगला, मराठी, इन सभी भाषाओं को आगे बढ़ाने का काम भी किया जाय। इसलिये मेरी प्रार्थना है कि इस विधेयक में जिस का कि वर्तमान रूप बिल्कुल पालतू है, वांछियात है उसमें आशय मैं डालना चाहता हूं कि सरकार ऐसे नियम बनाये जिन नियमों के तहत विशिष्ट अवधि में लोक भाषाओं में संविधान का और केन्द्रीय अधिनियमों का अनुवाद करने का काम सिलसिले वार ढंग से पूरा किया जाय । इस तरह का नोटिस मैंने दिया है । मैंने यह भी कहा है कि एजेंडा पेपर मन माने ढंग से जब सरकार बदलती है तो हम लोगों को भी संशोधन देने की छूट होनी चाहिये । आज इंडस्ट्रियल डिवलपमेंट बिल पर बहस होनी चाहिये थी । मेरा ख्याल है कि इससे सभी सहमत होंगे

आज करोड़ों रुपया खर्च किया जा रहा है लेकिन मुझे अफसोस है कि उसका सदुपयोग नहीं हुआ है । यह केवल हिन्दी और तमिल या दूसरी भाषाओं की बात नहीं है । आजकल जितना पैसा लगाया जाता है खाने पर और पीने पर चला जाता है । असली सवाल यह नहीं है कि हिन्दी के लिये लगाया गया है । मैं तो चाहता हूं कि पैसे का सदुपयोग हो फिर चाहे वह हिन्दी के विकास के लिये हो या तमिल, उर्दु आदि के विकास के लिये हो । दुनिया भर के जो आपसी झगड़े हैं उनको मिटा देना चाहिये । इस तरह का जो संशोधन मैंने रखा है मैं आशा करता हुं कि मंत्री महोदय उसके ऊपर विचार करेंगे और उसको मान लेंगे । उसके द्वारा मैं सरकार पर दायित्व थोप देना चाहता हूं कि वह क्रम को पूरा करने का । मैं आशा और विश्वास करता हूं कि आप मुझे उसको जब समय आयेगा रखने की इजाजत देंगे और सरकार भी मेरे संशोधन को मान लेगी ।

**श्री नाथु राम अहिरवार** (टीकमगढ़ ): इस बिल का जहां तक सम्बन्ध है सब से बड़ी बात यह है कि आज 25 साल के बाद भी सरकार यह कोशिश कर रही है कि जो कानून हम बनाएं उनका हिन्दी में अनुवाद किया जाए । मेरी समझ में नहीं आता है कि राज्य सरकारों पर इस अनुवाद कार्य के करने का दायित्व क्यों डाला जा रहा है । केन्द्र में सभी भाषाओं के जानने वाले लोग बैठे हुए हैं, जिन को लम्बी चौड़ी तनख्वाहें मिलती हैं । पी० एच० डी० लिए हुए बैठे हुए हैं क्या उन से आप इस काम को नहीं करवा सकते हैं । इतना होते हुए भी आप राज्य सरकारों पर यह दायित्व क्यों डाल रहे हैं । राज्य सरकारों के पास इतने आदमी नहीं हैं, या वहां काम की अधिकता है इस वास्ते वहां इस कार्य में विलम्ब होता है ।

सब से बड़ी बात यह है कि हमारी शिक्षा प्रणाली में ही बड़ा दोष है । यदि प्रारम्भिक अवस्था से ही विद्यार्थियों को सभी भाषाओं को देवनागरी लिपि में सिखाना शुरू कर दें तो कोई परेशानी नहीं होगी फिर चाहे वह तमिल हो, मलयालम हो, बंगला हो या गुरुमुखी । सब की लिपि देवनागरी हो । सभी स्कूलों में अगर इसकी व्यवस्था कर दी गई होती तो आज कोई परेशानी हुई ही । अब भी आप ऐसा कर सकते हैं ।

जब आप गांव वाले से अगर यह कहें कि अमुक अधिवक्ता नहीं आए उनके पास तुम चले जाओ तो वह इसको क्या समझेगा । अगर आप यह कहेंगे कि वकील के पास चले जाओ तो वह आसानी से इसको समझ जाएगा । इस लिए जो अनुवाद हो वह सरल भाषा में हो, ऐसी भाषा में हो जिस को सब समझ सकें । जो अनुवाद करने वाले

[श्री नाथू राम अहिरवार]

किसी बिल का अनुवाद हो कर सदन में आता है और जब हम उसको पढ़ते हैं तो हमें बड़ी कठिनाई होती है। जब अंग्रेजी का बिल देखते तब हमें समझ में आता है कि क्या चीज है। सरल हिन्दी में अनुवाद हो बिलएट भाषा में न हो। आपको बंगला में, तमिल में, मलयालय में संस्कृत के शब्द बहुत बड़ी तादाद में मिलेंगे। मूल भाषा यहां की पाली और संस्कृत थी। उस से ही सभी रिजनल भाषायें बनी हैं। हिन्दी सब से अधिक प्रान्तों में बोली जाती है लेकिन उसके ऊपर हमने पर्याप्त जोर नहीं दिया। लिपि के ऊपर हमने अधिक बल नहीं दिया। सब भाषाओं के लिए हमें चाहिए कि हम देवनागरी लिपि कर दें। सभी भाषाओं का भाव एक है, सभी बोलियां एक हैं। कोई भी भाषा लें, मलयालम लें, बंगला लें, आधे शब्द आपको हिन्दी के उन में मिल जायेंगे। इस वास्ते भी आप देवनागरी लिपि में सभी भाषाओं को बच्चों को पढ़ाएं। इस तरह से बच्चे पढ़ कर सेक्रेटेरिएट में आएंगे तो कोई परेशानी नहीं होगी।

बिलों का अनुवाद केन्द्रीय स्तर पर होना चाहिए। आप कहते हैं कि आप एप्रूव करेंगे। जब आप एप्रूव करेंगे तो खुद ही क्यों नहीं आप करते। क्या मुहर लगाने के लिए यहां लोगों को आप तीन तीन हजार रुपया देंगे। जो यहां विद्वान बैठे हुए हैं उनसे आप अनुवाद कार्य कराएं।

**श्री एफ० एच० मोहसिन**: हिन्दी का ट्रांसलेशन यहां होगा, स्टेट्स में नहीं होगा।

**श्री नाथूराम अहिरवार**: सभी भाषाओं के लोगों को आप यहां एम्प्लाय करें।

मैं यह भी चाहता हूं कि समय निर्धारित होना चाहिए कि किसी बिल के पास होने के बाद इतने समय में उसका अनुवाद हो जाएगा। अगर छः छः साल तक नहीं होगा तो मद्रास में क्या होगा, केरल में होगा? रजनल लैंगुएजिज में अनुवाद सालों साल नहीं होगा तो काम कैसे चलेंगे?

हिन्दी तथा रिजनल लैंगुएजिज को हमें महत्व देना चाहिए बजाय अंग्रेजी को देने के। मैं तो कहूंगा कि आप बिल हिन्दी तथा रिजनल भाषाओं में पेश करें और पास करवाएं। अफसर हिन्दी तथा दूसरी भाषाओं के जानने वाले बैठे हुए हैं। क्यों नहीं वे बिलों को इन मूल भाषाओं में बनाते हैं।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

**श्री हुकम चंद कछवाय** (मुरेना): मैं इस बिल का स्वागत करता हूं। परन्तु मैं यह भी समझता हूं कि इस में आपने काफी बिलम्ब किया है और इससे इन्कार भी नहीं किया जा सकता है कि बिलम्ब आपने किया है। देश की राष्ट्रभाषा हिन्दी है, इसको हमने स्वीकार किया है। परन्तु इसके विकास के लिए जिस ढंग से काम होना चाहिए था और कदम उठने चाहिएं थे नहीं उठे हैं। संविधान की धारा 351 में जो व्यवस्था है उस पर अमल करने के लिए जिस ढंग से सरकार को कदम उठाने चाहिए थे सरकार ने नहीं उठाएं।

देश के अन्दर प्रमुख जो भाषा है वह हिन्दी है। यही सम्पर्क की भाषा भी हो सकती है कोई दूसरी नहीं। सभी राज्यों से इसके माध्यम से ही आपको सम्पर्क स्थापित करना चाहिए।

सारी दुनिया के अन्दर यह भ्रम पाया जाता है कि हमारी कोई भाषा ही नहीं है। भारत की अपनी कोई भाषा ही नहीं है। गुलामी में हम इतने जकड़े हुए हैं कि

25 साल के बाद भी हम अपने ऊपर आज भी अंग्रेजी भाषा को थोपे हुए हैं। इसको हम बच्चों को पढ़ाते हैं। सारा काम-काज इस में करते हैं। यह ठीक नहीं है।

अनुवाद की जहां तक बात है प्राय: यही होता है कि पहले अंग्रेजी में बिल बनते हैं और बाद में उनका हिन्दी में अनुवाद किया जाता है। मेरा निवदन है कि पार्लियामेंट में सभी भाषाओं के बोलने वाले प्रतिनिधि हैं, सारे देश का प्रतिनिधित्व यह पार्लियामेंट करती है। इस वास्ते आप ऐसी कोई समिति बनाए जिस में सभी भाषाओं के जानने वाले पार्लियामेंट के मेम्बर हों और उनके नेतृत्व तथा देखरेख में सारा यह अनुवाद का काम-काज किया जाए। यह व्यवस्था अगर कर दी जाए तो ज्यादा अच्छी तरह से हिन्दी का विकास हो सकेगा।

हमारी काम-काज की भाषा हिन्दी होनी चाहिए न कि अंग्रेजी। चाहे हिन्दी भाषी प्रान्त हों या गुजरात आदि हों सभी राज्यों के साथ कामकाज हिन्दी में होना चाहिए, सम्पर्क की भाषा अंग्रेजी नहीं हिन्दी होनी चाहिए।

आपने जो पैसा इसके विकास पर खर्च किया है उसका सदुपयोग नहीं हुआ। काम रुचि तथा लगन से नहीं किया गया है। बिल भी हिन्दी में बनें और बाद में उनका दूसरी भाषाओं में अनुवाद हो। छोटे न्यायालय हों या हाई कोर्ट हो या सुप्रीम कोर्ट हो सभी में फैसले हिन्दी में होने चाहियें। बहुत से लोग तथा हम भी जिन के खिलाफ केसिस चलते हैं उनके निर्णय अंग्रेजी में होते हैं। उनके फैसले भी हिन्दी में हों तो मैं मानूंगा कि हमने इस क्षेत्र में कुछ काम किया है।

**श्री ए० रामगोपाल रेड्डी** (निज़ामाबाद): हिन्दी अंग्रेजी का झगड़ा यह नहीं है। हमको हिन्दी को और ज्यादा तरजीह देनी चाहिए, उसका ज्यादा इस्तेमाल होना चाहिए। यही मुझे कहना है।

मैं यह भी नहीं चाहता हूं कि हमारी जो 16–17 भाषायें हैं उन सब के प्रति हमारी एक तरह की पालिसी हो। अंग्रेजी के बाद अगर हमें किसी भाषा को तरजीह देनी है, प्रेफ्रेंस देना है तो वह हिन्दी है। यह हमारी भाषा है। हिन्दी में ही अनुवाद होना चाहिए। 16–17 भाषाओं को अगर यहां ला करके आपने जोड़ दिया तो हिन्दुस्तान 16–17 टुकड़ों में बंट जाए, ऐसा अंदेशा है।

इसलिए मैं चाहता हूं कि हमारे देश की भाषा सिर्फ़ हिन्दी हो और पार्लियामेंट, अदालतों और दूसरी सब जगह सिर्फ़ हिन्दी का इस्तेमाल होना चाहिए, किसी और जुबान का इस्तेमाल नहीं होना चाहिए, क्योंकि उस से हमारी एकता को धक्का पहुंचने का इमकान हो सकता है। हर इलाके में हर भाषा को तरजीह देने की कोशिश कर के हिन्दुस्तान को सोलह सत्रह टुकड़ों में नहीं बांटना चाहिए।

मैं मंत्री महोदय से पुरजोर अपील करता हूं कि मेहरबानी करके वह इस बिल को वापस ले लें और सिर्फ़ इतना ही कह कि हिन्दी के सिवाय और कोई भाषा इस देश में नहीं चल सकती, यहां एक ही भाषा होनी चाहिए। मैं हिन्दी बोलने वाला नहीं हूं, लेकिन मैं कहना चाहता हूं कि जब हमारी एक नेशन है, तो यहां एक ही भाषा होनी चाहिए। इसलिए सिर्फ़ हिन्दी को ही तरजीह देनी चाहिए और दूसरी भाषाओं को यह लैबल नहीं देना चाहिए।

**श्री एस० एम० बनर्जी** (कानपुर): उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूं। यह अच्छी

**[श्री एस० एम० बनर्जी]**

बात है कि सभी रिजनल लैंग्वेजिस में, सभी प्रादेशिक भाषाओं में, मादरी जुबानों में, ट्रांसलेशन की जायेगी ।

पिछली दफ़ा भी हमने इस सदन में उर्दू भाषा के इस्तेमाल के बारे में मांग की थी । आप को याद होगा कि उस वक्त अध्यक्ष महोदय चेयर में थे । कुछ सदस्यों ने यह सवाल उठाया था कि इस सदन में जो लोग उर्दू में बोलते हैं, या वह हिन्दी में लिखा जाता है, या उस का ट्रांसलेशन अंग्रेजी में होता है । उर्दू कोई रिजनल लैंग्वेज नहीं है । अगर कोई कहता है कि उर्दू कोई रिजनल लैंग्वेज है, या किसी ख़ास जमाअत या मुसलमानों की लैंग्वेज है, तो वह ग़लत है । वह कोई विदेशी जुबान भी नहीं है । अभी लखनऊ में एक सम्मेलन हुआ था, जिस में देश के उर्दू के गैर-मस्लिम लखक और शायर शामिल हुए थे । हिन्दुस्तान में जितने उर्दू शायर हैं, उन में ज्यादातर नान-मुस्लिम है । जैसे फ़िराक गोरखपुरी उर्दू के मशहूर शायर हैं-- "फ़िराक" उन का तख़ल्लुस है, लेकिन वह ग़ैर-मुस्लिम हैं ।

उस वक्त अध्यक्ष महोदय ने यह आश्वासन दिया था कि हम इस बारे में कोई रास्ता निकालेंगे, ताकि यहां पर उर्दू में जो भाषण दिये जाते हैं, वे उर्दू में ही लिखे जायें और उस को पब्लिश भी किया जाये । मैं आप का ध्यान इस तरफ आकर्षित करना चाहता हूं कि जब श्री मुहम्मद तारिक इस सदन के मेम्बर थे, तो इस ऐवान में जो कुछ भी उर्दू में कहा जाता था, वह उर्दू में ही लिखा जाता था । मेरे पास 1957, 1958 और 1959 की प्रोसीडिंग्स मौजूद हैं । लेकिन उस के बाद अचानक उर्दू ग़ायब हो गई ।

आज गुजराल कमेटी इस बात पर ग़ौर करने के लिए बैठी हुई है कि किस तरह उर्दू का प्रचार और तरक्की हो । उसकी रिपोर्ट हमारे सामने आने वाली है । इसी तरह एक एम० पी० की भी कमेटी है, जिस के सदर हिन्दुस्तान के मशहुरोमारूफ़ शायर श्री आनन्द नारायण मुल्ला हैं । हम लोग कोशिश कर र हैं कि इस तरह से उर्दू को प्रान्तों में फैलाया जाये और ट्रांसलेशन का इन्तजाम किया जाये । मोहसिन साहब उर्दू जानते हैं । वह उनकी मादरी जुबान होगी ।

श्री एफ़० एच० मोहसिन : नहीं ।

**श्री एस० एम० बनर्जी** : उनका नाम उर्दू का है, लेकिन वह उर्दू जानते नहीं हैं, जब कि मेरा नाम बंगाली है, लेकिन मैं उर्दू जानता हूं ।

मैं कहना चाहता हूं कि उर्दू एक आम-फ़हम जुबान है । हिन्दुस्तान के हर एक गोशे में कुछ न कुछ लोग उर्दू को समझते है । श्री रेड्डी ने यह सुझाव दिया है कि सिर्फ़ हिन्दी की रक्की हो । हिन्दी राष्ट्र-भाषा है । हम कई बार कह चुके हैं कि इस बारे में कोई झगड़ा नहीं है । हिन्दी और उर्दू में भी कोई झगड़ा नहीं है । उर्दू न मुसलमानों की ही जुबान है और न वह अरब से आई थी । बाबर के जमाने में लश्कर, यानी फ़ौज, की जो आम-फ़हम जुबान थी, वह लश्करी जुबान कहलाई ।

इसलिये उर्दू जुबान को मरने न दिया जाये । मैं आप से दरख्वास्त करूंगा कि कम स कम यहां उर्दू के इस्तेमाल की सहूलियत दी जाये, ताकि उर्दू बोलने वालों को यह तसल्ली और भरोसा हो जाये कि उन कम से कम इस ऐवान की चार दीवारों में तो जिन्दा है, भले ही व बाकी हिन्दुस्तान में सिसक रही है । अगर इस ऐवान मे उर्दू को जिन्दा रखा जाये तो मुनासिब होगा ।

**डा० कैलास** (बम्बई दक्षिण) : उपाध्यक्ष महोदय, इस सदन के सामने जो बिल लाया गया है, मैं उस की पूरी तरह से ताईद करने के लिए खड़ा हुआ हूं। श्री बनर्जी तो इस विषय को राजनैतिक दृष्टिकोण से देख रहे हैं। उन्होंने मुसलमानों को खुश करने के लिए और राजनैतिक दृष्टिकोण से मल्ला साहब के नाम का उपयोग किया (**व्यवधान**) असल में इस देश में सब भाषायें जिन्दा रहने वाली हैं। श्री बनर्जी चाहे या न चाहे, उर्दू भाषा जिन्दा रहेंगी। (**व्यवधान**) चूंकि उर्दू भी कांस्टीट्यूशन के आठवें शिड्यूल में शामिल है, इस लिए उर्दू में भी ट्रांसलेशन किये जायगे या हो रहे हैं।

SHRI S. M. BANERJEE: On a point of personal explanation.

MR. DEPUTY-SPEAKER: Order please. The hon Minister.

**श्री एस० एम० बनर्जी** : उर्दू देश की भाषा है। उर्दू मुल्क की जुबान है।

**श्री रामावतार शास्त्री** (पटना) उर्दू कौमी जुबान है।

**श्री हुकम चन्द कछवाय** : मंत्री महोदय हिन्दी अच्छी तरह जानते है। वह हिन्दी में बोलें।

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I am very much thankful to the Members for the general support that they have given. Of course there have been some kinds of controversy regarding other matters extraneous to the Bill but as far as the provisions of the Bill are concerned all are supporting them.

SHRI M. RAM GOPAL REDDY: I have opposed.

SHRI S. A. SHAMIM (Srinagar): You are opposing all good things and therefore there is nothing suprising about it!

SHRI F. H. MOHSIN: The Bill is very simple. It is not as though we are neglecting Hindi. Already there is a provision in the Official Languages Act for the translation of all Central Acts in Hindi. Already this work is taken up by the Official Language Commission. I will also give you the work done already in this connection. The total number of Central Acts translated into Hindi are 396. The total number of pages translated are 7512. The Acts yet to be translated are 322.

**श्री हुकम चन्द कछवाय** : कुल कानून कितने हैं और उन में से कितनों का हिन्दी में अनुवाद हुआ है।

SHRI F. H. MOHSIN: Former Acts are in the English language. Now after the adoption of the Constitution....

**डा० लक्ष्मीनारायण पांडेय** : कुल अधिनियम और अध्यादेश आदि कितने बने और उन में से कितनों का ट्रांसलेशन हुआ है?

SHRI F. H. MOHSIN: I can't give you all the details at the present moment. But anyway the work is going on expeditiously.

**श्री मधु लिमये** : माननीय सदस्य ने आंकड़े दिए हैं।

मैंने भी दिये हैं।

SHRI F. H. MOHSIN: I said 396 Acts have already been translated.

SHRI MADHU LIMAYE: Out of?

SHRI F. H. MOHSIN: 322 are remaining. You can find out the total.

SHRI M. C. DAGA: What are the numbers of the by-laws, rules and regulations?

SHRI F. H. MOHSIN: Major work has already been done.

**श्री हुकम चन्द कछवाय** : पच्चीस सालों में इतना काम किया है । बाकी काम करने के लिए पच्चीस साल और चाहिए । इस तरह इस काम के लिए पचास साल चाहिए ।

SHRI F. H. MOHSIN: You know the Official Languages Act is of 1963 only. After the Official Language Commission has come into existence they have taken upon themselves the task of translating these things and they have done a good job.

**श्री मधु लिमये** : कांस्टीट्यूशन तो 1950 का है ।

SHRI F. H. MOHSIN: The Official Languages Act is of 1963. *(Interruptions)*.

**श्री मधु लिमये** : वह भी संविधान के कांस्टीट्यू न के तहत बना है ।

SHRI F. H. MOHSIN: Whatever it be, we are not concerned now with that in this Bill.

**श्री मोहम्मद ताहिर** (पूर्णिया ) । आप ने कहा कि 300 लेजिस्लेशंस का हिन्दी में तर्जुमा किया है, मैं जानना चाहता हूं कि वाकई हिन्दी में किया है या संस्कृत में किया है ?

SHRI F. H. MOHSIN: The total number of Central Acts translated in Hindi is 396.

Shri Limaye and others have quoted article 351 which deals with the promotion of the Hindi language. Government are also doing their best to promote Hindi. The teaching of Hindi has been taken up even in the southern States where Hindi is not normally known, and even in Tamil Nadu, there is a bi-headway which has been made and many people are now picking up Hindi

SHRI MADHU LIMAYE: What about other national languages?

SHRI F. H. MOHSIN: Other national languages are also being taught in every State, We intend translating all the Central laws in 11 languages. Somebody asked 'what about the other four languages?'. There are 15 languages listed in the Eighth Schedule. As for Hindi we have already taken up the work. The other three languages which we are now not taking up are Kashmir, Sindhi and Sanskrit. These are not State languages in any of the States. Even in Kashmir, the official language of the State is Urdu. Urdu is also one of the languages in which the translation has been already taken up.

Somebody asked how many had been translated in Urdu. The number is as follows. In Assamese, four Acts have already been translated, in Marathi 15 Acts have been translated....

SHRI S. A. SHAMIM: What about the Constitution? Has it been translated in all the languages?

SHRI F. H. MOHSIN:....in Gujarati, 52 Acts have been translated, in Oriya 61, in Urdu 70, in Malayalam 15 and in Tamil 9. So, this is the position about the other languages. But though the Acts have been translated, they cannot be used in the courts now, because they are not authentic and they are not authorised translations. Though the State agencies have done the translation and the translations have already been cleared by the Official Languages Commission and approved of by them, they are not authentic in the sense that they could be used in the courts; they cannot be used as authentic either in the High Court or in the subordinate courts. 30 it is only to enable people to use these translations in the courts that this Bill has been brought forward.

Of course, this Bill does not say that in Kashmiri, Sindhi and Sanskrit, the Acts cannot be translated.

Clause 2 says that the translations in all the languages mentioned in the Eighth Schedule can be taken up and can be authenticated. In the Eighth Schedule, all these languages are alo included.

SHRI S. M. BANERJEE: Has clause 2 been translated?

SHRI F. H. MOHSIN: That is also translated.

SHRI S. A. SHAMIM: Translated into action?

SHRI F. H. MOHSIN: That means that we can take up the translation work in these languages later on. But first let us take up the work of translation of the Central Acts in the official languages of the States.

As regards the agencies for translation, the State agencies will do the translation work and the translations have then to be approved by the Official Languages Commission.

SHRI P. G. MAVALANKAR (Ahmedabad): The hon. Minister has mentioned to us the languages in which the Central Acts have been translated. May I know whether the Constitution has been translated in these very 11 languages? Is the Constitution, available in, say, Gujarati, Urdu, Marathi, Oriya, Bengali, Tamil, Telugu etc.?

SHRI F. H. MOHSIN: The translation is there, but it is not yet authentic.

SHRI MADHU LIMAYE: Then, what is the use?

SHRI F. H. MOHSIN: That is under consideration still, because even in Hindi, it is not authentic as yet.

SHRI P. G. MAVALANKAR: Before you get the translation of the Constitution authenticated, how do you proceed?

SHRI F. H. MOHSIN: It will also be taken up.

SHRI P. G. MAVALANKAR: It should have come first; then the Central Acts should have followed.

SHRI F. H. MOHSIN: This Bill was to be brought along with the translation of the Constitution in Hindi also and other things. It was tagged on to that. But there were some difficulties. That matter is pending with the Law Ministry. We do not want to wait any longer. We have brought this Bill first so that work can proceed. When it is looked into by the Law Ministry and that work is completed, we will take up that work also.

SHRI P. G. MAVALANKAR: I do not want to interrupt the Minister. But there is one difficulty. Many of these translated Central Acts will go to the courts. The wordings in these Acts are based on the fundamentals of the Constitution itself. If the translation of the Constitution is not yet authenticated, what is the point of proceeding with these Acts only and leaving the Constitution which is more basic and fundamental untouched? This need not have come before the other one; the other one should have come earlier.

MR. DEPUTY-SPEAKER: I would like your guidance here. Who will authenticate the translation of the Constitution?

SHRI F. H. MOHSIN: The whole matter is now referred to the Law Ministry. Now we are not concerned with the translation of the Constitution. We are now concerned only with the other Central Acts.

According to the existing arrangements, the translation in a State official language is prepared under the auspices of the concerned State Government and finalised by the Official Language Commission in consultation with the translation authority. Since there is no provision for authentication and publication of Central Acts translated into regional languages, such translations have no legal status.

[Shri F. H. Mohsin]

in order to give that legal status, this Bill has been brought.

I think I have covered all the points raised. There is no controversy about this Bill. Shri Tombi Singh made a point. The Nepali language is not found even in the Eighth Schedule. It is true that there may be some other minority languages already recognised in a smaller area and it may be necessary to translate the Central Acts in these languages also. But that also will be taken up later. But first let us take this work, concerning the languages mentioned in the Eighth Schedule. When that work is finished, we can take up the translation work in other minority languages also. No other linguistic minority need feel dissatisfied with the present state of things. We want to take it up in as many languages as possible so that the laws of the country are understood by the people of the whole country. It is with this object that this Bill has been brought. I move.

MR. DEPUTY-SPEAKER: Let me pose a few questions. A while ago I posed the question who is the authenticating authority of the translated Constitution? You said that this matter is being gone into by the Law Ministry. Laws made by Parliament or accepted by the courts as they are made, in the language in which they are made. New translation is being done. Who is the authenticating authority of these translated laws? Is that provided in the Bill?

SHRI F. H. MOHSIN: Yes, it is in clause 2. I shall quote.

> "A translation in any language (other than Hindi) specified in the Eighth Schedule to the Constitution, published under the authority of the President in the Official Gazette,—
>
> (a) of any Central Act or of any Ordinance promulgated by the President, or
>
> (b) of any order, rule, regulation or bye-law issued under the Constitution or under any Central Act,
>
> shall be deemed to be the authorised translation thereof in such languages."

MR. DEPUTY-SPEAKER: Which is the authorising authority?

SHRI F. H. MOHSIN: It is the President. "Published under the authority of the President".

MR. DEPUTY-SPEAKER: Mr Mavalankar posed the question that when the translation of the Constitution itself is not authorised, translation of any Act or rule or regulation made under the Constitution—how can it be authorised?

SHRI F. H. MOHSIN: Acts of Parliament.

MR. DEPUTY-SPEAKER: "Under the Constitution." "Any order, rule, regulation or bye-law issued under the Constitution...."

SHRI F. H. MOHSIN: The English version of the constitution is authorised; under the Constitution we are making laws and those laws are translated.

**श्री मधु लिमये** : उपाध्यक्ष महोदय, इस में जो सेन्ट्रल एक्ट्स हैं उन के अनुवाद को अधिकारिक घोषित करने का अथोराइज करने का प्रावधान है, लेकिन जो कानून आप संविधान के तेहत बनायेंगे अगर उसी का अथोराइज्ड ट्रांस्लेशन अधिकारिक अनुवाद नहीं होगा तो अधिनियम का करने से क्या फायदा है क्योंकि किसी शब्द का कानून में एक अर्थ होगा और संविधान में दूसरा होगा। मान लीजिए—संविधान में आदिवासियों के लिए एक शब्द है—शेड्यूल्ड ट्राइब्स तो अब कानून में शैड्यूल्ड ट्राइब्स शब्द का प्रयोग होगा तो उस का अनुवाद क्यों किया जायगा ? आदिवासी कहा जायगा या अनुसूचित जाति कहा जायगा।

MR. DEPUTY-SPEAKER: I will leave it to the House; I personally have some doubts about it. If you would like this Bill to be passed as it is, I will put it to the House.

SHRI F. H. MOHSIN: There is no difficulty. There is no technical difficulty about it at all.

**श्री मधु लिमये** : जब कांस्टीट्यूशन में ही अथोराइज्ड नहीं है तो कानून में क्या होगा ?

SHRI F. H. MOHSIN: The Constitution is in English which is passed by Constituent Assembly. Under that Constitution we are passing these laws now, now we are only authenticating the translations of those laws.

**डा० कैलास** हिन्दी अनुवाद का अथेन्टिकेटेड होना चाहिए ।

**श्री मधु लिमये** : हिन्दी, मराठी या तामिल का सवाल नहीं है, कई शब्द समान रखने होंगे, कौमन रखने होंगे — ऐक्ट्स और कोंस्टीचूशन में । अधिनियम और आईन में एक्ट्स का अथोराइड ट्रांस्लेशन होगा, लेकिन कांस्टीयचूशन का अथोराइज्ड ट्रांस्लेशन नहीं है ।

This is like putting the cart before the horse. Let us begin at the beginning. Let us begin with the Constitution.

SHRI F. H. MOHSIN: I do not think there is any difficulty about it. (*Interruptions*).

MR. DEPUTY-SPEAKER: Order, please. One by one.

SHRI S. M. BANERJEE: A pertinent question was asked by my hon. friend Shri Mavalankar. His pertinent question was, whether the Constitution has been translated or is being translated in all these languages—

MR. DEPUTY-SPEAKER: We are on authorisation.

SHRI S. M. BANERJEE: Yes; whether they have been authorised or authenticated. He said that it had been done in Hindi.

MR. DEPUTY-SPEAKER: Even that has not been authorised. Allow me to make it clear to him. Mr. Limaye has raised a very relevant point. The words 'Scheduled Tribe' have occurred in the Constitution a number of times. Suppose under any law or regulation made under the Constitution the translation is authorised and the translation of the word 'Scheduled Tribe' occurring in the Constitution is accepted as translation under the law, when the Translation of the Constitution itself has not been authorised, it means that the translation of the words 'Scheduled Tribes' into any language under the Constitution has not been authorised. How can we accept the authorized translation of the word 'Scheduled Tribe' under the law when it has not been accepted as authorised translation under the Constitution?

SHRI F. H. MOHSIN: I do not think there would be any difficulty. We have got the Constitution in English. Under the Constitution we make laws for the Central Government here. These laws are translated. The Constitution also has been translated in all the regional languages; they are not authenticated. Anyway it is not necessary because we are passing a law under the Constitution of India which is in English which is authorised. These are only translations of the Central Acts.

**श्री मधु लिमये** : इस के सिलसिले में मेरी बात घुम ही नहीं रही है । उपाध्यक्ष महोदय, आप रूलिंग को स्थगित, एडजार्न कर दीजिए—मैं मूव करता हूं ।

I move for the adjournment of the discussion.

MR. DEPUTY-SPEAKER: The point is this. We are not disputing that the

[Mr. Deputy-Speaker]

President can authorise the translation under the provisions of the Bill; if passed it becomes an Act. The main point is that when the translation of a particular word under the Constitution itself has not been authorised, if we accept that translation under the Act as authorised by the President, will it not be presupposing that we have accepted the translation under the Constitution without being authorised. That is the point.

SHRI B. R. SHUKLA (Bahraich): In the present state of affairs we have got different regional languages in different States. Without any authentic translation of various Acts we are working. For example in Hindi-speaking States wherever any Act is passed and wherever it is necessary to mention the word Scheduled Castes and Scheduled Tribes or the High Court or the Supreme Court there are corresponding words to describe these things. For example, the High Court is referred to in Zamindari Abolition Act or the Ceiling Act in U.P. it is described as follows:

Uchа Nyayalay or Sarvocham Nyayalay.

**16 hrs.**

We have already adopted the equivalent regional words in different States. Therefore, it would be simply disturbing the state of affairs by hair splitting interpretation. My submission is, as a matter of practice we have already adopted equivalent words used in the Constitution in the different parts of the country. If the contention of hon. members is accepted, it means all those enactments which have been passed in different State languages so far and which draw upon the definitions or words used in the Constitution are all illegal because there is no authenticated translation of those words. Therefore, my submission is that it is unnecessary and irrelevant.

**श्री आर० वी० बड़े** (खरगोन) : इन्होंने कहा कि शेड्यूल्ड कास्ट शेड्यूल्ड ट्राइब्ज जसे जो शब्द हैं उन के वास्तें ट्रांसलेशन देखना पड़ेगा । वही हम कह रहे हैं कि कांस्टीट्यूशन देखना पड़ेगा । और आप भी यही कह रहे हैं कि कांस्टीट्यूशन देखना पड़ेगा लेकिन संविधान का ट्रान्सलेशन आथैंटिकेटेड है या नहीं इसके लिए आपने पूछा उसका उत्तर कुछ भी नहीं ।

SHRI F. H. MOHSIN: In the case of Hindi, Parliament has already passed the Official Languages Act. This Bill provides for translation in the regional languages on the same lines as the Official Languages Act. I do not think that the authentication of the Constitution in the other language is necessary on this ground.

MR. DEPUTY-SPEAKER: I think there is a certain amount of confusion about this. I am personally not very clear about it, I must say, and I think when we pass laws, we should do so with the greatest amount of responsibility. Mr. Madhu Limaye has given notice under rule 109 that the discussion on this Bill may be adjourned. Under the circumstances, since there is a certain amount of confusion, I think it is fair that I should accept this motion. Mr. Madhu Limaye can move the motion. It is up to the House to decide.

SHRI F. H. MOHSIN: We are not willing to accept the motion.

**श्री मधु लिमये** : उपाध्यक्ष महोदय, मैं यह प्रस्ताव पेश करने के लिए इसलिए बाध्य हो गया हूं कि जो आक्षेप हमने उठाया अनुवाद, ट्रांसलेशन का प्रारम्भ आईन से, संविधान से होना चाहिए कि यह सरकार के दिमाग में घुस नहीं रहा है । हमारी मान्यता है और हमको पूरा विश्वास है कि बिना संविधान का आधिकारिक अनुवाद किये हम लोग अधिनियम का अनुवाद आधिकारिक ढंग से कर नहीं सकते

हैं। उसके बिना बड़ा कन्फ्यूजन उत्पन्न होने का खतरा है इसलिए सदन से मेरी प्रार्थना है कि वह संसत्कार्य मंत्री के आदेश या धमकी पर न जा कर, इस सदन की कार्य-वाही को ठीक ढंग से चलाने के लिए जिस तरह से कल डायरेक्ट टैक्सेज बिल के बारे में हमने एक राय से काम किया उसी तरह इसमें भी कांग्रेस बनाम गैर-कांग्रेस का मामला न उठा कर आप सभी लोगों से मेरी प्रार्थना है कि आप इस प्रस्ताव को पास कर दीजिए।

SOME HON. MEMBERS rose—

MR. DEPUTY-SPEAKER: There is no need of any further discussion. Does the Minister want to say anything?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I would like to intervene for a minute. This House has already passed the Official Languages Act when Hindi version of the Constitution has not been authenticated, and under the Official Languages Act Bills are being introduced here in Hindi and are being passed. This provision of Clause 2 of this Bill is the same as section 5(1) of the Official Languages Act. If that is valid, this cannot be said to be invali. (*Interruptions*).

MR. DEPUTY-SPEAKER: Order, please . Both sides have been heard. Now let me put it to the House. The House will decide.

MR. DEPUTY-SPEAKER: The question is:

"That the motion of Shri Madhu Limaye that the debate on the Authorised Translations (Central Laws) Bill be now adjourned, be accepted by the House."

*The Lok Sabha divided:*

[AYES

**Division No. 2**

(16 12 hrs.)

Bade, Shri R. V.

Banerjee, Shri S. M.

Bhagirath Bhanwar, Shri

Chandra Shekhar Singh Shri

Dandevate, Prof. Madhu

Gowder. Shri J. Matha

Kachwai, Shri Hukam Chand

Kiruttinan, Shri Tha

Limaye, Shri Madhu

Maran, Shri Murasoli

Mavalakanr, Shri P. G.

Muruganantham, Shri S. A.

Pandey, Shri Sarjoo

Pandeya, Dr. Laxminarain

Parmar, Shri Bhaljibhai

Rao, Shri M. Satyanarayan

Reddy, Shri B. N.

Sait, Shri Ebrahim Sulaiman

Sezhiyan, Shri

Shakya, Shri Maha Deepak Singh

Shastri, Shri Ramavatar

Viswanathan, Shri G.

NOES

Agarwal, Shri Shrikrishna

Ahriwar, Shri Nathu Ram

Arvind Netam, Shri

Banerji, Shrimati Mukul

Basumatari, Shri D

Basra, Shri S. C.

Bhagat, Shri H. K. L.

Bhatia, Shri Raghunandan Lal

Chandrakar, Shri Chandulal

Chaudhari, Shri Amarsinh

Chaudhary, Shri Nitiraj Singh

Chavan, Shri Yeshwantrao

Chikkalingaiah, Shri K.

Daga, Shri M. C.

Dasappa, Shri Tulsidas

Daschowdhury, Shri B. K.

Desai, Shri D. D.

Dumada, Shri L. K.

Engti, Shri Biren

Gautam, Shri C. D.

Godara, Shri Mani Ram

Gotkhinde, Shri Annasaheb

Hashim, Shri M. M.

Ishaque, Shri A. K. M.

Jha, Shri Chiranjib

Joshi, Shri Popatlal M.

Joshi, Shrimati Subhadra

Kadannappalli, Shri Ramachandran

Kader, Shri S. A.

Kailas, Dr.

Kamble, Shri T. D.

Kamla Kumari, Kumari

Kavde, Shri B. R.

Kedar Nath Singh, Shri

Kotoki, Shri Liladnar

Lakkappa, Shri K.

Mallikarjun, Shri

Mirdha, Shri Nathu Ram

Mishra, Shri G. S.

Mishra, Shri Jagannath

Mohammad Tahir, Shri

Mohsin, Shri F. H.

Murthy, Shri B. S.

Oraon, Shri Tuna

Parashar, Prof. Narain Chand

Partap Singh, Shri

Patel, Shri Arvind M.

Patil Shri T. A.

Peje, Shri S. L.

Raghu Ramaiah, Shri K.

Ramshekhar Prasad Singh, Shri

Rao, Shri Jagannath

Rao, Dr. K. L.

Rao, Shri K. Narayana

Reddy, Shri K. Ramakrishna

Reddy, Shri M. Ram Gopal

Reddy, Shri P. Ganga

Sadhu Ram, Shri

Salve, Shri N. K. P.

Samanta, Shri S. C.

Sarkar, Shri Sakti Kumar

Shankar Dayal Singh, Shri

Shankar Dev, Shri

Shankaranand, Shri B.

Sharma, Shri A. P.

Shastri, Shri Sheopujan

Shivnath Singh, Shri

Shukla, Shri B. R.

Sohan Lal, Shri T.

Sokhi, Shri Swaran Singh

Suryanarayana, Shri K.

Tewari, Shri Shankar

Tiwary, Shri D. N.

Tombi Singh, Shri N.

Uikey, Shri M. G.

Verma, Shri Sukhdeo Prasad

Yadav, Shri N. P.

Yadav, Shri R. P.

Yadav, Shri D. P.

---

MR. DEPUTY-SPEAKER: The result* of the decision is: Ayes 22; Noes 70.

*The motion was negatived.*

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for authorised translations of Central Laws in certain languages, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted*

MR. DEPUTY-SPEAKER: Before we take up the clause-by-clause consideration of the Bill, I would revert to the point of order raised by Shri Madhu Limaye earlier. He has sent me some amendments today and he has made the plea that proper notice within sufficient time that this Bill would be taken up today was not given and, therefore, he could not give his notice of amendment in proper time. I have here the List of Business of the Lok Sabha issued on the 13th November, wherein this Bill has been listed and this notice should have reached him yesterday morning. He could have given notice of his amendment yesterday in which case this difficulty would not have arisen. But another complication has crept in the meanwhile. Shri Mohsin has been permitted to pilot the Bill in place of Shri Mirdha. Some of the amendments to this Bill are given notice of by Shri Mirdha in time and they are already listed. Now that Shri Mohsin pilots the Bill, he has to move these amendments. Therefore, he has to give fresh notice in his name, which he has done today. If I accept Shri Mohsin's amendments, which I think I should because they are of a formal nature, I do not see why I should accept them in partiality and not accept the other amendments as well. Therefore, I will accept the amendments of Shri Madhu Limaye as well as the amendments given notice of by Shri Tombi Singh. We will take them at the proper places.

Now I take up clause (2).

There is an amendment given notice of by Shri Tombi Singh We which he would like to insert in clause (2) in line 8, between the words 'Constitution' and 'published', the words, 'and other Indian languages approved by the Sahitya Academy.'

Are you moving your amendment?

SHRI N. TOMBI SINGH: In view of the assurance given by the hon. Minister that these languages will be

---

*Shri Debendra Nath Mahato also recorded his vote for 'Ayes'.

[Shri N. Tombi Singh]

taken up in due course, I do not want to move my amendment.

MR. DEPUTY-SPEAKER: Now, the question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

Clause 3—(*Power to make rules*)

MR. DEPUTY-SPEAKER: There is an amendment given notice of by Mr. Madhu Limaye by which he would like the following words to be added at the end of clause 3 as sub-clause (3):

"The rules shall provide for the implementation of a phased out and time-bond programme for completing the translation of the Constitution and all the Central Acts and Ordinances in the languages mentioned in the Eighth Schedule of the Constitution."

Are you moving your amendment?

SHRI MADHU LIMAYE: Yes, I am moving.

I move:

Page 2,—

*after* line 13, *insert*—

"(3) The rules shall provide for the implementation of a phased out and time-bound programme for completing the translation of the Constitution and all the Central Acts and Ordinances in the languages mentioned in the English Schedule of the Constitution." (3).

उपाध्यक्ष महोदय, अगर मंत्री महोदय थोड़ा इन बातों पर पुनर्विचार करेंगे तो हम कोई कार्यक्रम नहीं बना रहे हैं, हम अवधि भी निश्चित नहीं कर रहे हैं, आप ही अधिकार दे रहे हैं ; लेकिन सदन यही चाहता है कि अनुवाद के काम को एक विशिष्ट अवधि में सिलसिलेवार ढंग से आप पूरा करने की जिम्मदारी ले ल तब सदन को इस के बारे में संतोष हो जायगा। आप अगर मान ल तो अच्छा हो हो जायगा, वर्ना तो हमें प्रेस करना ही पड़ेगा।

SHRI F. H. MOHSIN: This is a continuous process. The Parliament will be passing laws even hereafter and they will have to be translated in all the regional languages. So, this will be a continuous process and no time limit can be fixed for such translation work. Even rules and notifications will have to be translated later on and it may require years and years.

**श्री मधु लिमये** : भविष्य के लिए नहीं है। इस वक्त तक जो कानून और संविधान बन चुका है उस के लिए है।

SHRI F. H. MOHSIN: I have also made it clear that this translation work is mainly done by the State Government and State Agencies and then they will have to come for approval by the Official Languages Commission. So, it all depends upon the co-operation of the State Governments also. Under the circumstances we cannot fix any time limit for this translation work.

MR. DEPUTY-SPEAKER: I will now put amendment No. 3 by Shri Madhu Limaye to clause (3) to vote.

*Amendment No. 3 was put and negatived.*

MR. DEPUTY-SPEAKER: Now the question is:

"That clause 3 stand part of the Bill."

*The motion was adopted.*

*Clause 3 was added to the Bill.*

**Clause 1**—(*Short title and commencement*).

*Amendment made:*

Page 1, line 4,--

*for* "1972" *substitute* "1973" (2).

(*Shri F. H. Mohsin*).

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

**Enacting Formula**

*Amendment made:*

Page 1, line 1,—

*for* "Twenty-third" *substitute*—

"Twenty-fourth" (1)

(*Shri F. H. Mohsin*).

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Title was added to the Bill.*

SHRI F. H. MOHSIN: I beg to move:

"That the Bill, as amended, be passed."

SHRI S. M. BANERJEE: After the Title Mr. Mohsin should also be accepted by the House.

MR. DEPUTY-SPEAKER: He has already been accepted and he is always acceptable.

Now, the question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

**16.22 hrs.**

## ADVOCATES (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): Sir, I beg to move:

"That the Bill further to amend the Advocates Act, 1961, as passed by Rajya Sabha, be taken into consideration."

The All India Bar Committee and the Law Commission in its Fourteenth Report had recommended that there should be a unified Bar. After these recommendations came the Government considered the matter and brought forward a bill which was passed in this House and the other House and this was known as the Advocates Act of 1961. After the Act was in force for quite some time certain difficlties arose and therefore a Bill to amend the Advocates Act was moved in the year 1965 as Bill No. 14 of 1965 in this House. This 1965 Bill was withdrawn and the whole matter thereafter was referred to a Committee of eminent jurists the Chairman of which is the present Chairman of the Rajya Sabha and the other Members were, Mr. C. R. Pattabhiraman, Mr. C. K. Daphtary, Mr. N. C. Chatterjee, Mr. Frank Anthony and others. This Committee was known as the Advocates Act Review Committee. They submitted their report on the 5th of September, 1966. They made quite a few recommendations and Government, after considering those recommendations,